

BENCH-I

NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA

C.P.(IB) No. 92/KB/2018

Present: 1. Hon'ble Member (J) Shri Vijai Pratap Singh  
2. Hon'ble Member (J) Shri Jinan K.R

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 08<sup>th</sup> February 2018, 10.30 A.M

Name of the Company	Haier Appliance India Pvt.Ltd.- Vs- ATC India Electrinics Pvt.Ltd.		
Under Section	9 IBC		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1. Mr. Joy Saha (senior Advocate) RESPONDENT  
JOY SAHA  
Anirban Das  
Advocate  
08.02.2018

2. MR. SHAMIT SANYAL, ADVOCATE

3. MR. ANIRBAN DAS, ADVOCATE

4. Mr. ABHJIT CHAKRABORTY APPLICANT  
Advocate

Abhjit  
08.02.18

5. Miss. Priyanshada Singh  
Advocate

- DO -

Priyanshada Singh  
08.02.18

ORDER

Ld. Counsel for the operational creditor and the corporate debtor is present.

Ld. Counsel for the operational creditor sought leave of the Court for filing rejoinder. Prayer is allowed. Rejoinder, if any, may be filed within 7 days with a copy in advance to the opposite party.

List it on 13/03/2018 for admission.

Sd

(Jinan K.R.)  
Member (J)

Sd

(V.P.Singh)  
Member (J)